



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE
ORIGINAL APPLICATION NO. 144/2017**

Umarshad Khan & Ors.

... Applicant

V/s

State of Maharashtra & Ors.

... Respondents

**REPLY AFFIDAVIT BY RESPONDENT NO. 8,
STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT
AUTHORITY**

I, Dattatray Suryakant Bhalerao, working as Scientist II & Under Secretary, Environment and Climate Change Department, Government of Maharashtra do hereby state on solemn affirmation as under –

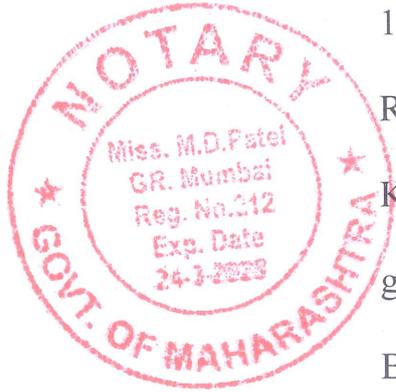
I am well conversant with the facts of the present case and I am competent to swear this Affidavit based upon the records available with this office.

1. The present Application has been filed against the Respondent No. 7 PP for not complying with the EC conditions of EC dated 23-01-2012 granted for their project at CTS Nos.6422, 6422/1-31, 6423, 6423/1-6, 6424-A, 6424-B, 6424-B/1-4, 6424-C, 6424-C/1- 3, 6426, 6426/1-17, 6427, 6427/1-16, 6429A, 6429A/1-11 , 7370, 7374, 7375, 7376A, 7376A/1-16, 7377, 7379, 7379/1-3, 7381, 7381-1/1-16, 7382, 7382/1-3, 7394, 7394/1-'6, 7396, 7396/1-6, 7400, 7401(pt), 7402, 7402/1-17, 7403A, 7403A/1-47, 74038, 7403D, 74030/1-20, 7408, 7408/1-6, 7437, 7437/1-53, 7438, 7438/1-7, 7440, 7440/1-14, 7441 , 7441/1-14, 7448, 7448/1-17, 7451, 7451/1-11 of village Kolekalyan, Kalina Santacruz (East), Mumbai, a Residential cum Commercial Project under S.R Scheme at Kolekalyan, Santacruz (E), Mumbai. The said EC has been granted for FSI : 41,027 m2, Non-FSI : 17,714.32 m2, Total BUA : 58,741.32 m2.

2. The said project is an SRA project consisting of 9 rehabilitation buildings and 2 sale buildings, for 1000 rehab tenements from the existing qualifying slums in that area.

3. SEIAA has granted EC to the project on 23-01-2012. Present application has been filed in the year 2017. Applicant has not challenged the EC. Applicant in the present application is

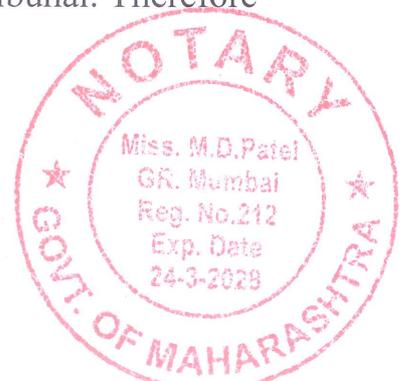
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trying to challenge the procedure of the EC, which cannot be allowed as this is an Original Application and not an Appeal, which the Applicant could have filed u/s 16. To circumvent the rigour of limitation of filing an Appeal, Applicant has filed this present Original Application.

4. Regarding non-compliance of the conditions of EC it is humbly submitted that, regarding monitoring of the conditions of an EC, the same comes within the purview of MoEF&CC as any PP, who has obtained an EC, has to submit the 6 monthly monitoring and compliance reports to the Regional Office of MoEF&CC at Nagpur. Therefore, it is humbly submitted, the aspect regarding non compliance of the EC conditions, it may be replied by MoEF&CC.
5. PP has submitted an application for amendment and expansion in the earlier EC. Proposal of the PP was considered by SEAC – II in their 172nd Meeting, 4th to 6th May, 2022. SEAC noted that PP has not received Intimation of Approval (IOA) from Slum Rehabilitation Authority (SRA). Further it was noted that PP has not submitted details of the present case pending before this Hon'ble Tribunal. Therefore SEAC decided to defer the proposal.

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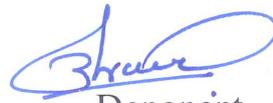


6. On 11-04-2023, Hon'ble Tribunal has given directions to SEIAA to consider the proposal of the PP which is pending for grant of EC. Pursuant to the said order, PP has moved an application to SEAC, dated 29-04-2023, for amendment and expansion in EC. SEAC will consider their application as per the SEAC Meeting schedule.
7. In light of the above averments, this respondent craves leave to file any additional reply as and when required. It is respectfully prayed that Environment Department shall abide by any orders and directions issued by the Hon'ble Tribunal.
- Whatever is stated above is true and correct to the best of my knowledge, ability and belief and I affirm it to be true.

Mumbai



Date 09/05/2023

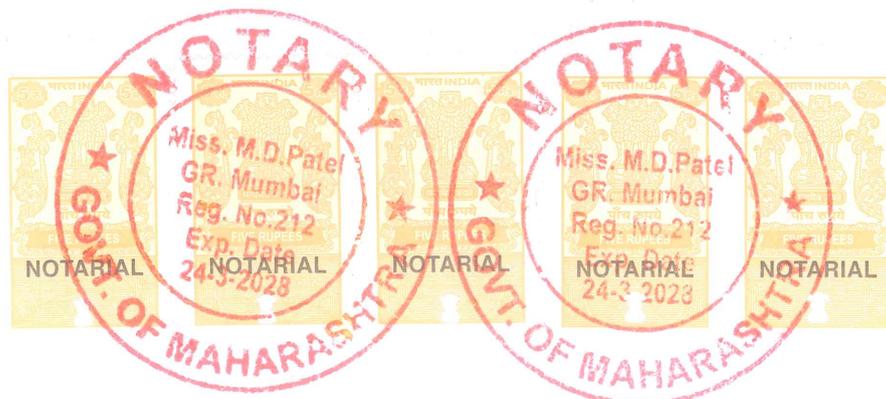

Deponent

Dattatray Suryakant Bhalerao

Scientist II & Under Secretary,

Environment and Climate Change Department,

Government of Maharashtra



VERIFICATION

I, Dattatray Surayakant Bhalerao, Scientist II & Under Secretary, Environment and Climate Change Department, Government of Maharashtra, having my office address at room no. 217, 2nd floor, Mantralaya, Mumbai – 400 032 do hereby verify and declare that the statements made in the aforesaid paras are true and correct to the best of my knowledge and information and I believe the same to be true and that no material is has been concealed therefrom.

 Solemnly affirmed on this 9th day of May, 2023 at Mumbai.

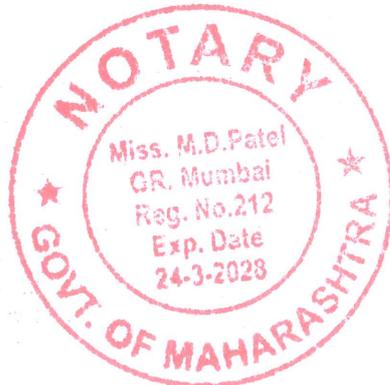

Deponent

Dattatray Suryakant Bhalerao

Scientist II & Under Secretary,

Environment and Climate Change Department,

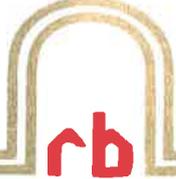
Government of Maharashtra



BEFORE ME

M. D. Patel
9-5-2023
Sr. No. 297
Bk. No. 2

MISS M. D. PATEL
ADVOCATE & NOTARY
Kohiar House,
4, Dhuswadi, Dhobitalao,
MUMBAI - 400 002.



RIZVI ESTATES & HOTELS PVT. LTD.

Rizvi House, 1st Floor, Hill Road,
Bandra (W), Mumbai - 400 050.
Tel. : 2642 4961 / 2642 6767 / 69
Fax : 91-22-2643 9977

Date: 29.04.2023

To,
Shri. Suryakant Nikam
Member Secretary (SEAC-II)
15th floor, New Administration Bldg.,
Environment & Climate Change Department,
Mantralaya, Mumbai - 400032

Sub: proposing amendment and expansion in EC for Residential cum Commercial project with SRA Scheme at village Kolekalyan, Santacruz (E), Mumbai by Rizvi Estates & Hotels Pvt. Ltd.

Ref: 1. Parivesh Portal: SIA/MH/MIS/238255/2021
2. MPCB Portal: SEIAA-STATEMENT-0000001599
3. 172nd SEAC-II Meeting, Agenda Item No. 03, dt. 04.05.2022

Dear Sir,

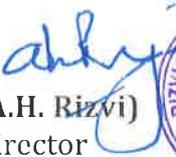
We are very much thankful to State Expert Appraisal Committee - II (SEAC-II) for appraising our above referred project in its 172nd SEAC-II meeting held on 04.05.2022.

As per the MoM of 172nd SEAC-II meeting, project was deferred for the status of the NGT court case pending against the project and IOA/LOI/CC from SRA.

Enclosed herewith the Copy of Hon'ble NGT order dated 11.04.2023 and LOI received from SRA for above referred project.

We hope that reply is in line with your requirement. We request you to kindly consider our case in next SEAC meeting.

Thanking you,
Yours faithfully,
For RIZVI ESTATES & HOTELS PVT. LTD


(A.H. Rizvi)
Director



Encl: As mentioned above

Item No.4

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

(By Video Conferencing)

ORIGINAL APPLICATION NO.144 OF 2017 (WZ)

Umarshad Khan & Ors.

.... Applicants

Versus

State of Maharashtra & Ors.

....Respondents

Date of Hearing : 11.04.2023

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Applicants : Ms. Priyanka Ghosh, Advocate

Respondents : Mr. Aniruddha Kulkarni, Advocate for R-1 and R-8
Mr. Girish Utangale, Advocate for R-2
Mr. Raghvendra Kulkarni, Advocate holding brief
for Mr. Sameer Khale, Advocate for R-3
Mr. R.B. Mahabal, Advocate for R-7
Mr. Rahul Garg, Advocate for MoEF&CC

ORDER

1. From the side of the applicants, learned counsel Ms. Priyanka Ghosh has appeared and states that she has not received copy of the inspection report submitted by the MoEF&CC, which is annexed at pages 232 to 307 of the paper-book. She states that she has to verify the status of the compliances of the terms and conditions of the Environmental Clearance granted to the project proponent – respondent No.7 and submit before this Tribunal an affidavit to that effect so as to assist this Tribunal in arriving at right conclusion in regard to the violations. The learned counsel for the applicants may file objections to the said inspection report, if she wants to, within two weeks.

2. From the side of respondent No.7 – Project Proponent, learned counsel Mr. R.B. Mahabal has appeared and filed written submissions

today, which are taken on record, submitting through it the current position of the site before this Tribunal. We direct him to serve a copy of the said written submissions to the other sides, particularly the learned counsel for the applicants, if not served so far. The learned counsel for the applicants may file rejoinder to the same, if any within two weeks.

3. The learned counsel for respondent No.7 – Project Proponent has brought to our notice through written submissions that the earlier EC which was granted to respondent No.7 on 23.01.2012, has expired on 23.01.2022, whereafter in the year 2018, they moved the SEIAA Maharashtra i.e. respondent No.8 for validity extension plus expansion of the EC, which is still pending with them for last many years on the ground that the present proceeding is pending before this Tribunal, despite having no stay. According to us, it is highly objectionable on the part of SEIAA not to process the application of respondent No.7 – Project Proponent with regard to extension and expansion of EC despite the fact that no stay has been granted by this Tribunal. We also find that no reply-affidavit has been filed from their side despite the matter being very old. We direct respondent No.8 – SEIAA to file reply-affidavit within two weeks and further direct that they shall process the application of respondent NO.7 – Project Proponent expeditiously on its own merits.

4. From the side of respondent No. 2 – Slum Rehabilitation Authority, learned counsel Mr. Girish Utangale has appeared and states that he has filed reply-affidavit dated 03.04.2023, copy of which has not been served on the applicant. We direct him to serve a copy of the reply-affidavit today itself to the applicant and the applicant may file rejoinder thereto within two weeks and no more and further direct that the copy of rejoinder shall be served on the other parties well in advance.

5. From the side of respondent No. 3 - MCGM, learned counsel Mr. Raghvendra Kulkarni has appeared today and states that he does not

want to file the reply as no relief is claimed against respondent No.3 in this matter.

6. Put up this matter for final hearing on 10.05.2023.

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

April 11, 2023
O.A.NO.144/2017 (WZ)
npj



SLUM REHABILITATION AUTHORITY

No.: SRA/ENG/1735/HE/PL/LOI

Date: **- 5 AUG 2017**

1. **Architect** : Smt. Leena Churi of M/s Essaar Group
B/105,106, Shivam Square,
TirupatiBalaji CHS,
Koldongri, Sahar Road,
Andheri (East),
Mumbai -400069.
2. **Developer** : M/s Rizvi Estates and Properties Pvt. Ltd.
Rizvi House, Hill Road,
Bandra(West),
Mumbai 400050
3. **Society** : (1) New Kalina CHS Ltd.
(2) Mahatma Phule CHS Ltd.
(3) Sahyadri CHS Ltd.
(4) Ganesh Krupa CHS (Prop)

Subject : Issue of revised LOI- for the Proposed Slum Rehabilitation Scheme on the land bearing CTS Nos. 6422, 6422/1 to 31, 6423, 6423/1 to 6, 6424-A, 6424-B, 6424-B/1 to 4, 6424-C, 6424-C/1 to 3, 6426, 6426/1 to 17, 6427, 6427/1 to 16, 6429-A, 6429-A/1 to 11, 7370, 7374, 7375, 7376-A, 7376-A/1 to 16, 7377, 7379, 7379/1 to 3, 7381, 7381/1 to 16, 7382, 7382/1 to 3, 7394, 7394/1 to 6, 7396, 7396/1 to 6, 7400, 7401 (Pt.), 7402, 7402/1 to 17, 7403-A, 7403-A/1 to 47, 7403-B, 7403-D, 7403-D/1 to 20, 7408, 7408/1 to 6, 7437, 7437/1 to 53, 7438, 7438/1 to 7, 7440, 7440/1 to 14, 7441, 7441/1 to 14, 7448, 7448/1 to 17, 7451, 7451/1 to 11, 7395, 7446A, 7446A/1-6, 7446B, 7447, 6425A, 6425A/1-9, 6425B, 6425B/1-6, 7449, 7449/1-4, 7450, 7450/1-12 of Village KoleKalyan, Kalina, Santacruz (East), for New Kalina CHS, Mahatma Phule CHS & Sahyadri CHS by amalgamating it with the new S.R.Scheme for i) Ganesh Krupa CHS ii) newly added slum dwellers of New Kalina CHS iii) newly added slum dwellers of Mahatma Phule CHS on plot bearing C.T.S. Nos. 6421, 6421/1-20, 6428(Pt), 7364, 7383, 7383/1-3, 7384, 7401, 7401/1-16, 7403-A/48, 7404, 7405, 7406, 7407, 7409, 7409/1 -10, 7412, 7412/1-2, 7413, 7413/1-4, 7414, 7428, 7428/1-12, 7430, 7430/1-9, 7431A/2-10, 7431-B, 7432, 7432/1-5, 7433, 7433/1-10, 7435, 7436, 7436/1-6, 7442 (pt), 7443, 7445, 7445/1-2, 7452, 7453, 7453/1-6, 7454, 7454/1-6, 7455, 7455/1-8, 7456, 7456/1-13, 7457, 7458, 7458/1-11, 7459 & 7459/1-29 of Village KoleKalyan, Santacruz (East).

Ref: SRA/ENG/1735/HE/PL/LOI

Gentleman,

With reference to the above mentioned Slum Rehabilitation Scheme and on the basis of documents submitted by applicant, this office is pleased to issue in principle approval to the scheme in the form of this **Revised Letter of Intent (LOI)** subject to the following conditions.

1. This cancels the earlier LOI approved under even no. dtd. 26/06/2012.
2. This Letter of Intent is issued on the basis of plot area certified by the Architect and the Annexure – II issued by Competent Authority and other relevant documents.
3. The built up area for sale and rehabilitation shall be as per the following scheme parameters. In the event of change in area of plot, nos. of eligible huts etc. the parameters shall be got revised from time to time.

The salient features of the scheme are as under:

Sr. No.	Area Statement	Proposed LOI (sq.mt.)		
		Slum plot Area	Non Slum Plot area	Total
1	Area of plot	29469.61	538.62	30008.23
	Area of the plot kept in abeyance	--	500	500
	Area of the plot considered at present	29469.61	38.62	29508.23
2	Deduction for			
	a) Road setback	149.96	--	149.96
	b) P.G. Reservation	148.54	--	148.54
	c) R.G. Reservation	13.83		13.83
	d) Total	312.33		312.33
3	Balance area of plot (1-2)	29157.28	38.62	29195.90
4	Deduction for 15% RG (if applicable)	Nil	Nil	Nil
5	Deduction for 5% amenity open space	1457.86	1.93	1459.80
6	Net area of plot (3-4)	27699.42	38.62	27736.11
7	Addition for FSI			
	2(a) 100% Road Setback	149.96	--	149.96
	b) P.G. Reservation	148.54	--	148.54
	c) R.G. Reservation	13.83		13.83
	Total	312.33	--	312.33
8	Total area of plot for FSI purpose (6+7)	28011.75	38.62	28048.44
9	Maximum FSI permissible on plot	3	1	
10	Maximum Built up Area permissible on	84035.24	38.62	84073.86

	plot			
11	Rehabilitation BUA for FSI purpose	39610.02	--	39610.02
12	Area of comm. Pass. B.W./W.C./S.O.	10214.62	--	10214.62
13	Rehabilitation Component	49824.64	--	49824.64
14	Sale Component (same as 13, 1:1)	49824.64	38.62	49863.26
15	Total BUA sanctioned for the project (10+13)	89434.66	38.62	89473.28
16	Total FSI permitted for project (14/7)	3.19	1	3.19
17	BUA permissible for sale on plot	44425.22	38.62	44463.84
18	BUA permitted to be consumed on plot.	84035.24	38.62	84073.86
	TDR generated if any	5399.42	--	5399.42
20	A) Nos. of slum dwellers to be re-accommodated Rehab Residential - 836 nos. Rehab Comm. - 86 nos. Rehab R/C - 12 nos. Ex. Amenities - Nil nos. B) Amenities to be provided Anganwadi - 15 nos. Welfare Centre - 15 nos. Society Office - 14 nos.			
21	No. of PAP generated in scheme.			485
23	A) Area of Buildable Reservation if any			--
	B) Area of non buildable reservation if any			149.96 D.P.Road 148.54 P.G. 13.83 R.G.

4. This LOI is issued on the basis of documents submitted by the applicant. If any of the document submitted by Architect / Developer /Society or Owner are proved fraudulent/misappropriated before the Competent Court/HPC and if directed by Competent Court /HPC to cancel the LOI, then the LOI is liable to be cancelled and concerned person/Society /Developer/Architect are liable for action under version provision of IPC 1860 and Indian Evidence Act.1872.
5. Details of land Ownership: - The plot u/ref. belongs to private Owner i.e. M/s. Rizvi Estates and Hotels Pvt. Ltd.
6. Details to Access :- The S.R.Scheme under reference abuts the 13.40 m. wide road around the Kalina Tank as may be seen vide A.E. (Survey remarks). The plot under reference further derives access from the 6.00 m. wide existing road running across the plot under reference.
7. Details of D.P. Remarks: - As per D. P. Remarks the plot under reference is situated in Residential Zone (R) and partly reserved for P.G., R.G.,

setback of 13.40 m. wide **478** Road & Housing for Dishoused reservations.

8. The Developer shall pay Rs. 40,000/- per tenement towards Maintenance Deposit and shall also pay Infrastructural Development charges @ Rs. 560/- per sq.mt. to the Slum Rehabilitation Authority as per Circular no.7 dated 25/11/1997 as decided by the Authority.
9. The Developer shall hand over PAP tenements if any within three months after grant of OCC. The said PAP tenements as mentioned in salient features condition no.3 above be handed over to the Slum Rehabilitation Authority/MHADA/MCGM or any designated Govt. Authority for Project Affected Persons, each of carpet area 25.00 sq.m. free of cost. The PAP tenements shall be marked as a PAP tenement on front doors prominently. After completion of the building, PAP tenements shall be protected by the developer at his cost till handing over to the concerned authority by providing security guards etc.
10. The Amenity Tenements of Anganwadi as mentioned in salient features condition no.3 above shall be handed over to the Woman and Child Welfare Department, Government of Maharashtra as per Circular No. 129. Welfare Centre, Society Office as mentioned in salient features condition no.3 above shall be handed over to the slum dwellers society to use for specific purpose only, within 30 days from the date of issue of OCC of Rehab/Composite bldg. handing over / Taking over receipt shall be submitted to SRA by the developer.
11. The conditions if any mentioned in certified Annexure-II issued by the Competent Authority, it shall be complied and compliances thereof shall be submitted to this office in time.
12. The Developer shall rehabilitate all the additional hutment dwellers if declared eligible in future by the competent Authority, after amending plans wherever necessary or as may be directed.
13. The Developer shall submit various NOCs as applicable from the concerned authorities in the office of Slum Rehabilitation Authority from time to time during the execution of the S.R. Scheme & NOC from MOEF before asking for C.C. beyond 41027 sq.m.
14. The Developer shall complete the rehab component of project within the stipulated time period from the date of issue of CC to 1st rehab building as mentioned below :-

Plot area up to 4000 sq.mt.	→ 36 months.
Plot area between 4001 to 7500 sq.mt.	→ 60 months.
Plot area more than 7500 sq.mt.	→ 72 months.

In case of failure to complete the project within stipulated time period the extension be obtained from the CEO/SRA with valid reasons.

15. The Developer shall register society of all Eligible slum dwellers to be re-housed under Slum Rehabilitation Scheme before issue of OCC. After finalizing the allotment of Project Affected Persons (PAP) by the Competent Authority they shall be accommodated as members of registered society.
16. The Developer, Architect shall submit the duly notarized Indemnity Bond on Rs.200/- non- judicial stamp papers indemnifying the Slum Rehabilitation Authority and its officers against any kind of dispute, accident on site, risks or any damages or claim arising out of any sort of litigation with the slum dwellers / property owners or any others before IOA in a prescribed format.
17. The Developer shall not block existing access/easement right leading to adjoining structures/users and shall make provision of adequate access to the adjoining land locked plot, if any, free of cost and the same shall be shown on layout plan to be submitted for approval on terms and conditions as may be decided by Slum Rehabilitation Authority.
18. A) The Society/Developer/Architect shall display the copy of approved LOI and list of Annexure-II on the notice board of Society and/or in the area at conspicuous place. The photo of such notices pasted shall be submitted to concern Ex.Engineer (SRA) before Plinth C.C. of Comp. building.
B) That Developer/society shall give wide publicity by way of advertisement in a prescribed format for the approval of S. R. scheme at least in one local Marathi newspaper in Marathi script & English newspaper in English script and copy of such news papers shall be submitted to concern Ex. Engineer before Plinth C.C. of Comp. building.
19. The IOA/Building plans will be approved in accordance with the modified Development Control Regulations and prevailing rules, policies and conditions at the time of approval.
20. The Arithmetical error/ typographical error if any revealed at any time shall be corrected on either side.
21. That proper safety measures like barricading, safety net etc. shall be taken on site during construction work as maybe necessary depending upon the type of work and the developer along with their concerned technical team shall be solely responsible for safety.
22. That you shall submit the fresh P.R. Card for C.T.S. Nos. 7431-A/2-10 7453, 7453/1-6 & 7459, 7459/1-29 of Village Kolekalyan in name of the developer before asking C.C. to the last 50 % of the Sale Component under the S.R.Scheme.

23. High-Rise Rehab Building:

- a. To appoint the Project Management Consultant and third party Quantity auditor for the supervision and quality audit of high rise building at various stages. The Project Management Consultant appointed for the scheme shall submit quarterly progress reports to Slum Rehabilitation Authority.
- b. To insist upon Developer to enter into tri-partite Registered agreement between Developer, Society & Lift Supplying Co. or maintenance firm for comprehensive maintenance of the electro mechanical systems such as water pumps, lifts, etc. for a period of ten years from the date of issue of Occupation Certificate to the High-rise Rehab building.
- c. Entire cost shall be borne by the developer and copy of the registered agreement shall be submitted to S.R.A for record before applying for Occupation Certificate including part O.C.
- d. To insist the developer to install fire fighting system as per requirements of C.F.O. and to the satisfaction of this department. The developer shall execute tri-partite registered agreement between Developer, Society & Fire Fighting equipment supplying Co. and/or maintenance firms for comprehensive maintenance for a period of ten years from the date of issue of occupation certificate to the High-rise Rehab/Composite building.
- e. Entire maintenance cost shall be borne by the developer and copy of the Registered Agreement shall be submitted to S.R.A for record before applying for Occupation Certificate including part O.C.
- f. To insist upon Developer to get the structural design of buildings having height more than 24mt. peer reviewed from another registered structural engineer / educational institute.
- g. As per recent policy guidelines sanctioned u/no. SRA/ENG/3371 dated 15/06/2008, quality audit of buildings proposed in the scheme will be insisted and condition to that effect is incorporated in draft LOI.
- f. The third party quality auditor shall be appointed for the scheme with prior approval of Dy. Ch. Eng. (S.R.A.) / E.E. (S.R.A.) for quality audit of the building work at various stages of the S.R. Scheme.

24. That individual Agreement from eligible slum dwellers will be insisted before issue of C.C to Rehab building this will be followed in accordance with the provision vide Clause 1.7 appendix-IV of Regulation no. 33(10) of D.C. Regulations 1991, amended up to date.

25. That the FSI in lieu of "P.G." & "R.G." Reservation Plot (i.e. $162.37 \times 3 = 487.11$ sq.m) will be released only after handing over vacant & peaceful possession of the same to D. P. Deptt. of MCGM

26. That the plot boundary demarcation will be submitted along with area certification from the City Survey Officer before starting the work.

27. That the area of the commercial tenements whose area is not mentioned in the Annexure II & the user of the undefined structure in the Annexure II shall be ascertained from the Competent Authority.
28. That you shall submit the P.R.Cards in the name of the developer before asking for the C.C. for the last 50% of the sale component.

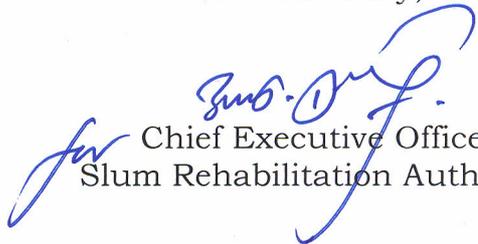
Additional LOI conditions :

- 1) That you shall execute standard format of individual agreement to be submitted to SRA as per Circular No.SRA/LA/DESK-1/T.L.2/450 dtd. 26/04/2016.
- 2) That you shall fix CCTV cameras on site in the building under construction with feed to SRA server as per the direction & specification of SRA.
- 3) As per the Circular No.137, you shall pay charges of identity card of eligible slum dwellers/lottery.
- 4) As per the Circular No.138, you shall pay the Structural Audit Fees as per the SRA policy.
- 5) That you shall pay the non-refundable Legal charges as per office order u/no. SRA/LA/Office Order/126/2016 dtd. 22/02/2016 before issuance of further approvals.
- 6) That you shall construct tenements in newly proposed Rehab buildings in shear wall technology as per Circular No.154.
- 7) That you shall submit Eligibility of the undecided tenements before asking plinth C.C.

If applicant Society/ Developer/ Architect are agreeable to all these conditions, then may submit proposal for approval of plans separately for each building, in conformity with the modified D.C. Regulations of 1991 in the office of the undersigned within 90 days from receipt of this LOI.

(Hon'ble CEO (SRA) has signed the LOI on 09.03.2017)

Yours faithfully,


Chief Executive Officer
Slum Rehabilitation Authority